

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
IA No. 242/JPR/2024
CP No. (IB)- 69/94(1)/JPR/2023
Under Section 94(1) of IBC, 2016

In the matter of:

Brijraj Singh Shekhawat

...Applicant

Versus

Oriental Bank of Commerce now PNB

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the RP : Karan Pratap Singh, Adv.

For the Respondent : Vikas Jain, Adv.

ORDER

IA No. 242/JPR/2024

Heard Mr. Karan Pratap Singh, Adv. appearing on behalf of the RP. Mr. Vikas Jain, Adv. appearing on behalf of the Financial Creditor (Oriental Bank of Commerce now PNB). This is a report under Section 99 of IBC, 2016 filed by the RP. Copy of the same be furnished to the learned counsel for the Financial Creditor. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 22.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 30, 2024